

Financial assistance under APDRP

†673. SHRI JAI PARKASH AGGARWAL: Will the Minister of POWER be pleased to state:

(a) whether Central Government have allotted funds for various projects under Accelerated Power Development and Reforms Programme (APDRP) to met the power deficit of States; and

(b) if so, the details thereof as on date with special reference to Delhi, State-wise and project-wise?

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE):

(a) Government had launched Accelerated Power Development and Reforms Programme (APDRP) in the year 2002-03 in order to reduce Aggregate Technical and Commercial losses, improving quality of supply of power, increasing revenue collection and improving consumer satisfaction. The said programme has two components viz. (i) investment component and (ii) incentive component. Under investment component, funds are released as Additional Central Plan Assistance to the States for strengthening and upgradation of sub-transmission and distribution system. Under the incentive component of APDRP, 50% of the actual cash loss reduction effected is given as grant to such Utilities that reduce cash losses over the base year of 2000-01. The Government has sanctioned projects amounting to Rs. 19180.46 crores under investment component of APDRP so far, out of which APDRP component is Rs. 9264.67 crores and the Government has already released an amount of Rs. 6306.86 crores under this component of programme. An aggregate amount of Rs. 1536.64 crore has been released as incentive to eight States under incentive component of APDRP.

(b) The details of the projects sanctioned under investment component of APDRP State-wise are given in the Statement.

†Original notice of the question was received in Hindi.

Statement

Cost of the projects sanctioned and funds released to the States under investment component of APDRP

(Rs. in crores)

Sl. No.	Name of State	Number of projects sanctioned	Cost of the projects sanctioned	APDRP Component	Funds released
1	2	3	4	5	6
1.	Andhra Pradesh	101	1458.49	648.00	566.76
2.	Arunachal Pradesh	4	82.69	78.09	36.68
3.	Assam	15	650.73	601.54	349.26
4.	Bihar	15	854.05	370.10	313.18
5.	Chhattisgarh	7	407.70	181.53	159.21
6.	Delhi	6	922.61	283.41	105.51
7.	Goa	7	294.01	130.20	113.40
8.	Gujarat	13	1083.22	470.94	400.26
9.	Haryana	18	431.95	192.48	168.99
10.	Himachal Pradesh	12	322.77	306.89	242.33
11.	Jammu & Kashmir	6	1100.13	1021.61	408.50
12.	Jharkhand	8	423.65	182.85	153.87
13.	Karnataka	35	1186.31	514.30	447.97
14.	Kerala	52	863.63	331.18	230.55
15.	Madhya Pradesh	48	663.20	230.74	129.87
16.	Maharashtra	35	2231.58	692.01	374.13
17.	Manipur	5	141.62	127.73	2.67
18.	Meghalaya	9	227.44	210.53	58.38
19.	Mizoram	7	108.74	100.76	78.01
20.	Nagaland	3	122.27	114.33	68.58
21.	Orissa	7	592.22	185.07	74.02

1	2	3	4	5	6
22.	Punjab	26	715.57	268.26	178.74
23.	Rajasthan	29	1193.25	491.23	385.82
24.	Sikkim	4	164.19	163.24	154.73
25.	Tamil Nadu	41	948.12	457.94	441.82
26.	Tripura	7	146.74	135.83	54.31
27.	Uttar Pradesh	36	1091.30	340.09	236.63
28.	Uttaranchal	6	310.08	303.15	279.76
29.	West Bengal	21	442.20	130.64	92.92
TOTAL		583	19180.46	9264.67	6306.86

Status of hydro power dams

674. SHRI RAVULA CHANDRA SEKAR REDDY: Will the Minister of POWER be pleased to state:

(a) whether it is a fact that Government are studying points raised by some countries on the hydro power dams;

(b) if so, the details thereof; and

(c) the present status of each dam?

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE): (a) to (c) Several issues are raised by various countries on construction of dams in various foras within and outside the country. However, no specific proposal is under consideration of the Government. The hydro projects are site specific and planning of every project involving construction of dam is done individually taking into account all the factors including safety of dam, resettlement and rehabilitation, submergence, environmental impact etc.

Increase in load-shedding

675. SHRI GIREESH KUMAR SANGHI: Will the Minister of POWER be pleased to state: